## LOK SABHA UNSTARRED QUESTION NO-703

TO BE ANSWERED ON 04<sup>th</sup> December, 2025

## THEFT OF NATURAL GAS FROM ONGC'S WELLS

†703. Shri Tanuj Punia:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: (a) whether a case of theft of large quantities of natural gas from ONGC's wells has been reported in the Krishna-Godavari delta region and if so, the details thereof; and (b) the details of action taken thereon so far in the matter?

## **ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री (श्री सुरेश गोपी)

## THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI)

(a) & (b): Government had constituted a Committee under Justice (Retd.) A.P. Shah to look into the issue of gas-migration relating to ONGC's KG-DWN-98/2 & Godavari PML blocks and Reliance Industries Limited (RIL)'s KG-DWN-98/3 block in the Krishna Godavari Basin. The Committee's Report concluded that RIL had produced migrated gas and hence unjustly enriched itself. The Government accordingly sought restitution and recovery of the proceeds related to produced and sold migrated gas.

RIL invoked arbitration against this demand, and the Arbitral Tribunal decided against the Government. The Government's challenge against the said award before a Single Judge of the Delhi High Court was dismissed. However, the Government's appeal was allowed by the Division Bench setting aside both the Single Judge's order and the Arbitral Award. The Contractors have since filed a Special Leave Petition (SLP) before the Supreme Court, which is pending.

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